

3/ITEM NO.11

IN COURT NO.13 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Diary No. 17294/2015
(Arising out of impugned final judgment and order dated 13/07/2004
in WP No. 6079/1982 passed by the High Court of Judicature at
Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MUKHTIYAR SINGH

Respondent(s)

Date : 15/12/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE L. NAGESWARA RAO

[IN CHAMBERS]

For Petitioner(s) Mr. M.R. Shamshad, Adv.

Mr. Rajat Singh, Adv.

For Mr. C. D. Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

List the matter after four weeks.

(LAYA RAWAT)

(TAPAN KUMAR CHAKRABORTY)

SR.P.A.

COURT MASTER